

LIST OF BUSINESS

MONDAY, THE 2ND MARCH, 2020

AT 2.00 P.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. CALLING ATTENTION NOTICES

1. **SARDAR GURMEET SINGH MEET HAHER, MLA:-** to draw the attention of the Minister for Social Justice & Empowerment and Minorities towards long pendency of Post Metric scholarships to be given to SC / ST students.

(No. 45)

2. **SARDAR RANDEEP SINGH NABHA, MLA:-** to draw the attention of the Minister for Health and Family Welfare towards need of High Tech Trauma Centre in Mandi Gobindgarh.

(No. 51)

3. **SARDAR HARINDERPAL SINGH CHANDUMAJRA, MLA:-** to draw the attention of the Minister for Health and Family Welfare towards adulteration in the food items like Milk, Curd, Paneer etc. due to mixing of chemicals.

(No. 52)

- III. THE SECRETARY to lay on the Table the Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020, in exercise of the powers conferred by Paragraph 8 of the Tenth Schedule to the Constitution of India, as required under sub-paragraph (2) thereof.**

IV. PAPERS TO BE RE-LAID / LAID ON THE TABLE

1. **A MINISTER to re-lay on the Table the Punjab Goods and Services Tax Rules, 2017, as required under section 166 of the Punjab Goods and Services Tax Act, 2017.**
2. **A MINISTER to lay on the Table the Notifications regarding establishing the Real Estate Appellate Tribunal, Punjab, as required under Section 78(2) of the Real Estate (Regulation and Development) Act, 2016.**
3. **A MINISTER to lay on the Table the Balance sheet and profit & loss Account of the Punjab Scheduled Castes Land Development and Finance Corporation, Chandigarh for the year 2017-18, as required under Section 27(5) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970.**

Maul
Assistant Information Officer
Punjab Vidhan Sabha
Chandigarh

4. **A MINISTER to lay on the Table** the Annual Report of the Punjab State Information Commission for the year 2017, as required under Section 25(4) of the Right to Information Act, 2005.
5. **A MINISTER to lay on the Table** the Annual Report of the Amritsar Development Authority for the year 2017-18, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
6. **A MINISTER to lay on the Table** the Separate Audit Report on Annual Account of Real Estate Regulatory Authority, Punjab for the year 2017-18, as required under Section 78(2) of the Real Estate (Regulation and Development) Act, 2016.
7. **A MINISTER to lay on the Table** the 30th, 31st, 32nd and 33rd Annual Accounts Reports of the Punjab Khadi and Village Industries Board for years 2012-13, 2013-14, 2014-15 and 2015-16, as required under Section 28 of the Punjab Khadi and Village Industries Board Act, 1955.

V. PRESENTATION OF REPORTS

1. **THE CHAIRMAN,
COMMITTEE TO
INVESTIGATE THE
RELATED FACTS AND TO
SEEK INFORMATION
REGARDING SACRIFICIES
MADE BY THE PUNJABIS
IN THE FREEDOM
STRUGGLE IN ANDAMAN
AND NICOBAR ISLANDS**

to present the Report of the Committee to Investigate the Related facts and to seek information regarding sacrifices made by the Punjabis in the Freedom Struggle in Andaman and Nicobar Islands.

2. **A MEMBER,
COMMITTEE ON PUBLIC
ACCOUNTS**

to present the-

- i) 209th Report of the Committee on Public Accounts on the Appropriation Accounts of the Government of Punjab for the years 2012-13 and 2013-14 and the Report of the Comptroller and Auditor General of India for the years 2012-13 and 2013-14 (Revenue-Receipts) relating to the Department of Revenue, Rehabilitations & Disaster Management; and
- ii) a "Brief" on the work done by the Committee on Public Accounts during the year 2019-20 relating to the scrutiny of the replies received from different departments in respect of Audit Para's contained in the C.A.G. Reports (Civil & Revenue-Receipts).

VI. OFFICIAL RESOLUTION

SARDAR CHARANJIT SINGH CHANNI, MINISTER FOR TECHNICAL EDUCATION AND INDUSTRIAL TRAINING to move that-

"This House welcomes every positive steps taken by the State Government to promote the mother tongue of Punjab and appreciate State Government for its notification issued for giving priority to Punjabi language out of the languages to be written for information at each and every place of public importance.

This House also recommends to the State Government to enact necessary law alongwith the proper arrangements to check the activities or steps to be taken against the promotion of Punjabi language by an individual or undertaking.

This House also recommends to the State Government to take necessary steps for teaching Punjabi language as a compulsory subject in all Government and Non-government Educational Institutions of the State till 10th Class."

VII. THE BUDGET ESTIMATES FOR THE YEAR 2020-21

GENERAL DISCUSSION on the Budget Estimates for the year 2020-21.

**CHANDIGARH:
THE 28TH FEBRUARY, 2020.**

**SHASHI LAKHANPAL MISHRA,
SECRETARY.**
